

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 135 OF 2018 &
IA NOs. 631, 728, 641, 1254 & 1389 OF 2018**

Dated: 1st October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Haryana Power Purchase Centre & Ors. Appellant(s)
Versus
GMR Kamalanga Energy Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Gautam for R-2

ORDER

IA NO. 1254 OF 2018

(Appln. for amendment of reply filed by Respondent No.1)

Since the Appellant has no objection for allowing this application and for the reasons stated therein, this application is allowed. Amendment to be carried out during the course of the day.

APPEAL NO. 135 OF 2018

Rejoinder to be filed by the appellant on or before 05.10.2018 with advance copy to the other side.

As agreed by learned counsel for the parties, list the IA No. 1389 of 2018 for hearing on **10.10.2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

ts/kt